

[Shri Madhavrao Scindia]

second class fare to all war widows, as a token of our gratitude.

Conclusion

30. Sir, the Indian Railways are a vast and unique organisation by any national or international standards. They also have a very critical link with the process of economic development in India and greatly influence people, programmes and perceptions. Our Prime Minister has, on several occasions asked us to bear in mind that, keeping in view the sheer size of our operations, the work and management ethos on the Railways, their successes, or their failures, have a far reaching impact on the country as a whole. We are deeply conscious of this responsibility.

30.1. I would like to take this opportunity of saying, most emphatically, that the results achieved by the Indian Railways have been on account of the dedicated effort put in by each and every railwayman, and the encouragement and motivation provided to us by our Prime Minister, and, the environment in which he has enabled this vast undertaking and its management to function. Under his leadership, there is a determination to build an India which is strong, united and self-reliant; an India which is second to none in industrial development, scientific research and technological innovation; an ideal example of an ideal synthesis between the old and the new. Every undertaking, public or private, has been called upon to meet this spine-tingling challenge, involving over 700 million people and overshadowing all sentiments of ego and identity. We are engaged in building this new India, brick by brick, line upon line. We, in the Railways, take pride in being participants in this grand enterprise, and we re-dedicate ourselves to the fulfilment of these ideals.

31. With these words, Sir, I now commend the Railway Budget, 1987-88, to the House.

12.51 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report and Review on the working of Indian Institute of Forest Management for the year 1985-86

THE MINISTER OF ENVIRONMENT AND FORESTS (SHRI BHAJAN LAL) : I beg to lay on the Table :

(1) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Forests Management, Bhopal, for the year 1985-86 along with Audited Accounts.

(2) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Forest Management, Bhopal, for the year 1985-86.

[Placed in Library. See No. LT-3687/87]

Annual Report and Review on the working of Artificial Limbs Manufacturing Corporation of India for 1985-86 and statement showing reasons for delay in laying these papers etc. etc.

THE MINISTER OF STATE OF THE MINISTRY OF WELFARE (DR. RAJENDRA KUMARI BAJPAI) : I beg to lay on the Table :

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(i) Review by the Government on the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1985-86.

(ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 1985-86 along with Audited Accounts and the comments

of the Comptroller and Auditor General thereon.

- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3688/87]

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for the Physically Handicapped, New Delhi, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Institute for the Physically Handicapped, New Delhi, for the year 1985-86.

- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.

[Placed in Library. See No. LT-3689/87]

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Ali Yavar Jung National Institute for the Hearing Handicapped, Bombay, for the year 1985-86.

- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.

[Placed in Library. See No. LT-3690/87]

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Visually Handicapped, Dehra Dun, for the year 1985-86.

- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

[Placed in Library. See No. LT-3691/87]

- (9) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1985-86 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1985-86.

- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.

[Placed in Library. See No. LT-3692/87]

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rehabilitation Training and Research, for the year 1985-86 along with Audited accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working

of the National Institute of Rehabilitation Training and Research, for the year 1985-86.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT-3693/87]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year, 1984-85 along with Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the National Institute for the Orthopaedically Handicapped, Calcutta, for the year 1984-85.

- (14) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library. See No. LT-3694/87]

Notifications under Government Savings Banks Act, 1873 and Customs Act 1962 etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : I beg to lay on the Table :

- (1) A copy of the Post Office Savings Account (Amendment) Rules, 1987 (Hindi and English versions) published in Notification No. G.S.R. 8 (E) in Gazette of India dated the 2nd January, 1987 under sub-section (3) of section 15 of the Government Savings Banks Act, 1873.

[Placed in Library. See No. LT-3695/87]

- (2) A copy each of the following Notifications (Hindi and English

versions) under section 159 of the Customs Act, 1962 :

- (i) G.S.R. 6 (E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum seeking to reduce the rate of basic customs duty on rice-bran-stabilizer from 30 per cent to Nil per cent.

- (ii) G.S.R. 7 (E) published in Gazette of India dated the 1st January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 314/86-Customs dated the 13th May, 1986 so as to continue the rate of auxiliary duty of customs of 25 per cent payable on items of certain machinery.

- (iii) G.S.R. 9 (E) published in Gazette of India dated the 2nd January, 1987 together with an explanatory memorandum regarding exemption to strawboard, manufactured in Nepal, and containing not less than 80 per cent of Nepalese materials or Nepalese and Indian Materials, when imported into India from Nepal from the additional duty of customs in excess of 10 per cent *ad valorem plus* three hundred rupees per metric tonne.

- (iv) G.S.R. 16 (E) published in Gazette of India dated the 6th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 117-Customs dated the 9th June, 1978 so as to exclude import of Caster seeds under Advance Licensing Scheme.

- (v) S.O. 17 (E) published in Gazette of India dated the 13th January, 1987, together

with an explanatory memorandum regarding revised rates of exchange for conversion of Swedish Kroner into Indian currency or *vice-versa*.

(vi) G.S.R. 20 (E) published in Gazette of India dated the 7th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 342-Customs dated the 2nd August, 1976 so as to delete the words 'or Spain' from the said notification.

(vii) G.S.R. 29 (E) published in Gazette of India dated the 13th January, 1987 together with an explanatory memorandum regarding exemption to oleo pine resin when imported for the manufacture of gun resin and turpentine from basic customs duty in excess of 20 per cent *ad valorem*.

(viii) G.S.R. 30 (E) published in Gazette of India dated the 14th January, 1987 together with an explanatory memorandum extending the Customs Act, 1962 and the Customs Tariff Act, 1975 to those areas with the Continental Shelf of India and the Exclusive Economic Zone of India which have been declared as designated areas under the Territorial Waters Continental Shelf, Exclusive Economic Zone and other Maritime Zones Act, 1976.

(ix) G.S.R. 37 (E) published in Gazette of India dated the 15th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 30/85-Customs dated the 16th February, 1985 so as to include polyester mono filament yarn of deniorage

above 750 within the scope of the said notification.

(x) G.S.R. 40 (E) published in Gazette of India dated the 19th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 464-Customs dated the 18th November, 1986 so as to withdraw additional duty exemption on Metaphenoxy Benzaldehyde.

(xi) S.O. 42 (E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum regarding revised rates of exchange for conversion of Belgian Francs, Deutsche Marks, Dutch Guilders, and Swiss Francs into Indian currency or *vice-versa*.

(xii) S.O. 43 (E) published in Gazette of India dated the 28th January, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Austrian Schillings into Indian currency or *vice-versa*.

(xiii) G.S.R. 48 (E) published in Gazette of India dated the 20th January, 1987 together with an explanatory memorandum making certain amendments to Notification No. 132-Customs dated the 2nd July, 1980 so as to add one more product of Nepalese origin to the list of items which qualify for preferential entry into India in terms of Indo-Nepal Treaty of Trade 1978.

(xiv) S.O. 51 (F) published in Gazette of India dated the 3rd February, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of French Francs into Indian currency or *vice versa*.

(xv) S.O. 53 (E) published in Gazette of India dated the 4th February, 1987, together with an explanatory memorandum regarding revised rate of exchange for conversion of Danish Kroner into Indian currency or *vice-versa*.

(xvi) S.O. 57 (E) published in Gazette of India dated the 5th February, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Norwegian Kroner into Indian currency or *vice-versa*.

(xvii) G.S.R. 63 (E) published in Gazette of India dated the 27th January, 1987 together with an explanatory memorandum regarding revised rate of exchange for conversion of Russian Rouble into Indian currency or *vice-versa*.

(xviii) A copy of the Customs and Central Excise Duties Drawback (Amendment) Rules, 1987 published in Notification No. GSR 73 (E) in Gazette of India dated the 2nd February, 1987.

(xix) G.S.R. 74 (E) published in Gazette of India dated the 2nd February, 1987 together with an explanatory memorandum making certain amendments to Notification No. 208/81 dated the 22nd September, 1981 so as to include 50 RIA Enzyme Linked Immunoabsorbent Assay Kits in the list of life saving equipment which is allowed to be imported free of duty.

[Placed in Library. See No. LT-3696/87]

(3) A copy each of the Agreements (Hindi and English versions) entered into by the Reserve Bank of India with the Governors of Meghalaya, West Bengal, Tripura, Maharashtra, Assam, Karnataka,

Madhya Pradesh, Punjab, Gujarat, Andhra Pradesh, Haryana, Rajasthan, Kerala, Bihar, Nagaland, Himachal Pradesh, Uttar Pradesh, Manipur, Orissa and Tamil Nadu.

[Placed in Library. See No. LT-3697/87]

(4) A copy of the Coinage (Standard Weight and Remedy of the Commemorative Coins) of one Hundred Rupees (containing Silver 50 per cent), Copper 40 per cent, Nickel 25 per cent) coined on the theme 'Fisheries' (on the occasion of celebration of the Sixth World Food Day) Rules 1987 (Hindi and English versions) published in Notification No. S.O. 11 (E) in Gazette of India dated the 12th January, 1987 under sub-section (3) of section 21 of the Coinage Act, 1906.

[Placed in Library. See No. LT-3698/87]

Review on the working of and annual report of the Indian Rare Earths Limited for 1985-86, Annual Report and Review on the working of Regional Computer Centre Calcutta for 1985-86 etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY AND MINISTER OF STATE IN THE DEPARTMENTS OF OCEAN DEVELOPMENT, ATOMIC ENERGY, ELECTRONICS AND SPACE (SHRI K.R. NARAYANAN) : I beg to lay on the Table :—

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956 :

(a) (i) A statement regarding Review by the Government on the working of the Indian Rare Earths Limited for the year 1985-86.

(ii) Annual Report of the Indian Rare Earths Limited for the year 1985-86

along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT-3699/87]

- (b) (i) Review by the Government on the working of the Central Electronics Limited for the year 1985-86.
- (ii) Annual Report of the Central Electronics Limited for the year 1985-86 along with Audited Accounts and the comments of the Comptroller and Auditor General thereon.
- [Placed in Library. See No. LT-3700/87]
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (a) of item (1) above.
- [Placed in Library. See No. LT-3699/87]
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Computer Centre, Calcutta, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Regional Computer Centre, Calcutta, for the year 1985-86.
- (4) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- [Placed in Library. See No. LT-3701/87]
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 1985-86, along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Institute of Physics, Bhubaneswar, for the year 1985-86.
- (6) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- [Placed in Library. See No. LT-3702/87]
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Atomic Energy Education Society for the year 1985-86.
- (8) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- [Placed in Library. See No. LT-3703/87]
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Memorial Centre, Bombay, for the year 1985-86 along with Audited Accounts.
- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Memorial Centre, Bombay, for the year 1985-86.
- (10) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (9) above.
- [Placed in Library. See No. LT-3704/87]
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Funda-

mental Research, Bombay for the year 1985-86 along with Audited Accounts.

- (ii) A statement (Hindi and English versions) regarding Review by the Government on the working of the Tata Institute of Fundamental Research, Bombay for the year 1985-86.

- (12) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT-3705/87]

Notification under All India Services Act, 1951

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT): On behalf of Shri Chidambaram, I beg to lay on the Table :

- (1) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951 :

- (i) The Indian Administrative Service (Pay) Eighth Amendment Rules, 1986 published in Notification No. G.S.R. 1068 in Gazette of India dated the 13th December, 1986.
- (ii) The Indian Administrative Service (Fixation of Cadre Strength) Ninth Amendment Regulations, 1986 published in Notification No. G.S.R. 1069 in Gazette of India, dated the 13th December, 1986.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1986 published in Notification No. G.S.R. 1103 in Gazette of India Dated the 27th December, 1986.

- (iv) The Indian Administrative Service (Fixation of Cadre Strength) Tenth Amendment Regulations, 1986 published in Notification No. G.S.R. 1277 (E) in Gazette of India dated the 27th December, 1986.
- (v) The Indian Police Service (Fixation of Cadre Strength) Seventh Amendment Regulations, 1986 published in Notification No. G.S.R. 5 in Gazette of India dated the 3rd January, 1987.
- (vi) The Indian Police Service (Pay) Eighth Amendment Rules, 1986 published in Notification No. G.S.R. 6 in Gazette of India, dated the 3rd January, 1987.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Eleventh Amendment Regulations, 1986 published in Notification No. G.S.R. 21 in Gazette of India dated the 10th January, 1987.
- (viii) The Indian Administrative Service (Pay) Eleventh Amendment Rules, 1986 published in Notification No. G.S.R. 22 in Gazette of India dated the 10th January, 1987.
- (ix) The Indian Police Service (Fixation of Cadre Strength) Eighth Amendment Regulations, 1986 published in Notification No. G.S.R. 23 in Gazette of India dated the 10th January, 1987.
- (x) The India Police Service (Pay) Ninth Amendment Rules, 1986 published in Notification No. G.S.R. 24 in Gazette of India dated the 10th January, 1987.
- (xi) The Indian Administrative Service (Fixation of Cadre Strength) Twelfth Amend-

ment Regulations, 1986 published in Notification No. G.S.R. 33 in Gazette of India dated the 17th January, 1987.

(xii) The Indian Administrative Service (Fixation of Cadre Strength) Amendment Regulations, 1987 published in Notification No. G.S.R. 52 in Gazette of India dated the 24th January, 1987.

(xiii) The All India Services (Conduct) Amendment Rules, 1987 published in Notification No. G.S.R. 34 in Gazette of India dated the 17th January, 1987.

(xiv) The All India Services (Confidential Rolls) Amendment Rules, 1987 published in Notification No. G.S.R. 71 in Gazette of India dated the 31st January, 1987.

(xv) The Indian Administrative Service (Fixation of Cadre Strength) Second Amendment Regulations, 1987 published in Notification No. G.S.R. 89 in Gazette of India dated the 14th February, 1987.

(xvi) The Indian Administrative Service (Pay) Amendment Rules, 1987 published in Notification No. G.S.R. 90 in Gazette of India dated the 14th February, 1987.

[Placed in Library. See No. LT-3706/87]

Annual Report and Review on the working of Indian Statistical Institute, Calcutta for 1985-86 and statement showing reasons for delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF PLANNING (SHRI SUKH RAM) : I beg to lay on the Table :

(1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute,

Calcutta, for the year 1985-86 along with Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Statistical Institute, Calcutta, for the year 1985-86.

(2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.

[Placed in Library. See No. LT-3707/87]

Notification under Article 320 (5) of the Constitutions and Notifications under Administrative Tribunal Act, 1985 etc. etc.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : On behalf of Shri Biren Singh Engti, I beg to lay on the Table :

(1) A copy of the Union Public Service Commission (Exemption from Consultation) Second Amendment Regulations, 1986 (Hindi and English versions) published in Notification No. G.S.R. 1071 in Gazette of India dated the 20th December, 1986 under article 320(5) of the Constitution.

[Placed in Library. See No. LT-3708/87]

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of section 37 of the Administrative Tribunal Act, 1985 :

(i) The Madhya Pradesh Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules 1986 published in Notification No. G.S.R. 1253(E) in Gazette

of India dated the 5th
December, 1986.

(ii) The Central Administrative Tribunal (Procedure) Rules 1987 published in Notification No. G.S.R. 17(E) in Gazette of India dated the 6th January, 1987.

(iii) The Central Administrative Tribunal (Financial and Administrative Powers) Amendment Rules, 1987 published in Notification No. G.S.R. 33(E) in Gazette of India dated the 15th January, 1987.

[Placed in Library. See No. LT-3709/87]

12.53 hrs.

STATEMENT RE : WINDING UP OF
KUDAL COMMISSION OF INQUIRY
ON GANDHI PEACE FOUNDATION
AND OTHER ORGANISATIONS

[English]

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI P. CHIDAMBARAM) : Consequent on the adoption of a Resolution by this House on 28th August 1981, a Commission of Inquiry consisting of Shri Justice P D Kudal was set up vide Notification No. S.O. 83(E) dated the 17th February, 1982. Copies of the Notification were laid on the Table of the House on 3rd March, 1982. The Commission was required to complete its enquiry and submit a report to the Central Government on or before 31st July, 1982. The Commission was given five extensions. The last extension of the Commission was upto 31st January, 1987. No further extension was given and the Commission ceased to exist w.e.f. 1.2.1987.

The 1st, 2nd and 3rd Interim Reports of the Commission, alongwith action taken memorandum, have already been placed on the Table of the Lok Sabha on 4th

December, 1985 and 7th May, 1986 respectively. The fourth, fifth and sixth Interim Reports are under examination. The seventh and final report was submitted by the Commission on 29th January, 1987.

12.55 hrs.

BUSINESS ADVISORY COMMITTEE

Thirty-Third Report

[English]

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF FOOD AND CIVIL SUPPLIES (SHRI H.K.L. BHAGAT) : I beg to move :

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th February, 1987."

MR. SPEAKER : The question is :

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th February, 1987."

The motion was adopted.

12.56 hrs.

MATTERS UNDER RULE 377

[English]

- (1) Setting up a Parliamentary Commission to lay down guidelines in regard to payment of emoluments to State Government employees vis-a-vis money required for welfare of the people

SHRI SATYENDRA NARAYAN SINHA (Aurangabad) : The implementation of the Fourth Pay Commission's report by the Central Government has predictably been followed by demands and agitations in the States by their employees for grades similar to the Central level. This has resulted in avoidable sufferings for the